

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No.5179 of 2019**

Ruplal Mahto Petitioner
Versus
The Central Coalfields Limited & Others
..... Respondents

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :
For the Respondent-CCL : Mr. Amit Kumar Sinha, Advocate
For the Respondents-State : Mr. Vandana Singh, Sr. S.C. III

06/09.07.2020 Heard Mr. Amit Kumar Sinha, learned counsel for respondents-CCL and Ms. Vandana Singh, Sr. S.C. III, learned counsel for the respondents-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

In spite of best efforts made by Court Master, no connectivity has been made with learned counsel for the petitioner.

Post this matter after four weeks.

(Sanjay Kumar Dwivedi, J.)

Anit